

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 51/2010

Subject: Approval under sub-section (4) of Section 28 of Electricity Act, 2003 for determining of revised Fees and Charges due to additional capitalization incurred during the year 2006-2009 for Unified Load Despatch & Communication (ULDC) Scheme in Western Region.

Date of Hearing: 28.9.2010

Coram: Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioner: Power Grid Corporation of India Ltd (PGCIL)

Respondents: MPPTCL, GUVNL, ED, Govt of Goa, ED, Admn. Of Daman & Diu, ED, Admn. of Dadra & Nagar Haveli, CSEB, MPAKVNL,

Parties present: Shri U.K.Tyagi, PGCIL
Shri M.M.Mondal, PGCIL

The representative of the petitioner submitted that the petition has been filed under sub-section (4) of Section 28 of Electricity Act, 2003 for determination of revised fees and charges on account of additional capitalization incurred during the year 2006-09 for Unified Load Despatch & Communication (ULDC) scheme in Western Region.

2. On a specific query by the Commission as to the basis and justification for large variations in the cost, under the heads "Corporate Office Expenses Allocation" and "RHQ Expense Allocation" during the years 2007-08 and 2008-09, the representative of the petitioner submitted that the same was in terms of the policy adopted by the petitioner company.

3. The Commission directed the petitioner to submit on affidavit, latest by 11.10.2010, with copy to the respondents, the following information:

(a) the policy statement of the company, as regards the allocation of cost under the heads "Corporate Office Expenses Allocation" and "RHQ Expense Allocation", including the justification and

calculation for the large cost variations during the years 2007-08 and 2008-09.

4. The respondents are directed to file its reply on the above, latest by 18.10.2010, with copy to the petitioner, who may file its rejoinder, by 25.10.2010.
5. Matter to be re-notified for hearing on 11.11.2010.

Sd/-
Dr.N.C.Mahapatra
Chief Advisor (Law)